COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

IA NOS. 287 & 286 OF 2017 IN DFR NO. 363 OF 2017

Dated: 18th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member In the matter of:

NLC Industries Ltd.			Appellant(s)
Andhra Pradesh Electricity Regulato	Vs ry Com		Respondent(s)
Counsel for the Appellant(s)	:	Ms. Swapna Seshadri	
Counsel for the Respondent(s)	:	Mr. Gautam Prabhakar fo	or R-2

ORDER

(IA NO. 287 OF 2017 – Condonation of Delay in re-filing)

There is 29 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing the appeal may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

(IA NO. 286 OF 2017 – Condonation of Delay in filing)

List the application on **31.07.2017.**

(I.J. Kapoor) **Technical Member** ts/vt

(Justice Ranjana P. Desai) Chairperson